

(1)

O.A.602/91.

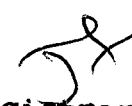
Date : 7.9.1992.

None for the applicant.

Mr.R.K. Shetty, Counsel for the Respondent Nos.1 to 5.

Nobody is present on behalf of Respondent Nos.6 to 22.

Mr.Shetty states that the Respondent Nos.1 to 5 are admitting the claim of the applicant and considering this aspect place this matter before the Tribunal for orders on 8.10.1992.


Registrar.

Dated: 8.10.92

None for the applicant.

Mr.R.K. Shetty for the respondents. No one has appeared in support of this application. Shri Shetty reiterates the statement made before the Registrar on 7.9.92. He has again stated before us that the respondents have taken necessary steps to give necessary reliefs to the applicants.

In view of this statement, this application becomes infructuous, it is, accordingly, dismissed.


(M.Y. Pralok)
MCA)


(S.K. Shaon)
V.C.

order/Judgment/despached
to App. Respondent (s)
on 14/10/92


20/10/92